

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
05-06-2024 AT 10:30 AM**

**CP(IB)No. 49/95/HDB/2024
AND
IA(IBC) 1081/2024 in CP(IB)No. 49/95/HDB/2024
u/s. 95 of IBC, 2016**

IN THE MATTER OF:

Indian Bank, S A M Branch - Koti

...Petitioner

AND

Shri Pasupuleti Lakshman & M/s. Bevcon Wayors Pvt Ltd

...Respondent

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

CP(IB)No. 49/95/HDB/2024

Mr Chinnam Poorna Chandar Rao, Resolution Professional present physically.
Learned Counsel Mr Rama Rao, for Resolution Professional present physically.
Learned Counsel Ms Praneetha present and stated that the personal guarantor in this matter has been passed away and the death certificate has been filed.
Learned counsel is directed to e-file it and serve a copy on the Resolution Professional.

In the light of the submissions, **proceedings against the Personal Guarantor is dismissed as abated.**

IA(IBC) 1081/2024

As the Company Petition is dismissed as abated, **this application stands disposed of.**

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)